



Government of Jammu and Kashmir,
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu.

Subject: - Enhancement in the retainership/counsel fee of Law Officers and creation of one post each of Senior Additional Advocate General, J&K (headquartered at New Delhi) and Additional Standing Counsel, J&K in the Supreme Court.

Reference:- Cabinet Decision No.260/25/2010 dated 10-12-2010.

GOVERNMENT ORDER NO: 2575 – LD (A) OF 2010.

D A T E D: 10 – 12 – 2010.

Sanction is accorded to the:-

- (i). enhancement of monthly retainership of Advocate General from existing Rs.11000/- to Rs.21000/- and enhancement of counsel fee payable to Advocate General for conducting the cases before the :-
 - (a) High Court from existing Rs.3000/- per case to Rs.4000/- per case; and
 - (b) Supreme Court from existing Rs.4000/- to Rs.5000/- per effective hearing and Rs.1500/- to Rs.2000/- per miscellaneous hearing;
- (ii). enhancement of 35% in the existing monthly retainership and counsel fee in favour of Senior Additional Advocates General, Additional Advocates General, Deputy Advocates General, Government Advocates, Public Prosecutors / Additional Public Prosecutors and Advocate on Record for the State in the Supreme Court;
- (iii). creation of one post of Sr. Additional Advocate General for the State of J&K to be headquartered at Delhi with the monthly retainership of Rs.12000/- and counsel fee of Rs.1500/- per effective and regular hearing and Rs.500/- per miscellaneous appearance besides Rs.1000/- for settling /drafting of SLPs etc. in cases before the Supreme Court;
- (iv). creation of one post of Additional Standing Counsel for the State at New Delhi to conduct cases of the State before the Hon'ble Supreme Court on payment of counsel fee of Rs.6000/- per case.

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